

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**(IB)-879(PB)/2020**

**IN THE MATTER OF:**

Penta Travels (India) Pvt. Ltd.  
v.  
Sare Gurugram

.... Applicant/petitioner

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 29.10.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Financial Creditor	Mr. Abhay Kumar, Adv.
For the Intervenor	Mr. Venket Rao & Mr. Remya Ronald, Advs.
For the Applicant	Mr. Gaurav Arora, Ms. Srishti Kapoor & Ms. Avni Shrivastav, Advs.
For the Applicant	Mr. Rajat Juneja & Mr. Kartikey Gupta, Adv.
For the Corporate Debtor	Mr. Saurabh Batra, Adv.


**ORDER**

The Applicant is directed to issue notice to the Corporate Debtor.

The Corporate Debtor side is directed to file its reply and written submissions (preferably not more than two pages) by next date of hearing.

Likewise, the Applicant side is also directed to file its written submissions (preferably not more than two pages) on the next date of hearing. List the application for hearing on **23.11.2020**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**